

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 539/94

Date of Order: 18.3.97

BETWEEN:

V.Adisurya Durga Prasad

.. Applicant.

AND

1. Union of India, rep. by its
Secretary, Ministry of Defence,
New Delhi.

2. General Manager, -----
Factory Project, Ministry of
Defence, Edu Mailaram,
Medak Dist.

.. Respondents.

Counsel for the Applicant

.. Mr.S.Lakshma Reddy

Counsel for the Respondents

.. Mr. N.R.Devraj

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

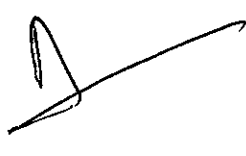
HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Shri S.Lakshma Reddy, learned counsel for the applicant and Shri N.R.Devraj, learned standing counsel for the respondents.

2. The applicant in this OA joined as Fitter (Electrical) on 12.7.88. He prays for a direction to quash the seniority list dt. 30.3.94 of Fitter (Electrical) skilled grade issued in No.07/076/LB Labour Bureau by Respondent No.2 by holding the same as illegal without jurisdiction and violative of Articles 14 and 16 of the Constitution of India and also opposed to the letter dt. 15.10.94 of R-1 and for a consequential direction to prepare the seniority list on the basis of the

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original merit seniority list dt. 30.6.89 by promoting the applicant to Highly Skilled Grade-II with all consequential benefits.

3. The learned standing counsel for the respondents submitted that this OA may be referred to the Full Bench for arbitration for reasons stated in RA.103/94 in OA.763/93. We donot consider it necessary to refer this to the Full Bench in view of the directions given in RA.103/94 in OA.763/93. The respondents should consider the seniority of the applicant as per the directions given in RA.103/94 in OA.763/93 and take a final decision in regard to his seniority.

4. With the above observations the OA is disposed of with no costs.

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(B.S. JAI PARAMESHWAR)
Member (Judl.)

187397

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(R.RANGARAJAN)
Member (Admn.)

Dated: 18th March, 1997

(Dictated in Open Court)

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D.R.(J)

sd

28/4/97

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 18/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

O.A.No. 539/94 in

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दस्तावेज / DISPATCH
21 APR 1997
हैदराबाद न्यायपीठ
HYDRABAD BENCH